IN THE GENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

. Commonty

M.A.NO. 909/93 (Extention of time)
and

C.P.No. 83/93

in

O.A.No. 584/92.

Date of Order: 8-2-94.

Between:

- 1. The Superintendent of Post Offices, Kurnool Division, Kurnool.
- 2. The Postmaster General, A.P.Southern Region, Kurnool-5.
- 3. The Director General of Posts, New Delhi.

.. Applicants/Respondents in C.P.

C. Ramanjaneyulu .

. Respondent/ Applicant in C.P.

For the Respondent: Mr.N.R.Devraj, Sr.CGSC.

For the Respondent: Mr.Krishna Devan, Advocate.

CORAM:

THE HON BLE MR.A.B.GORTHY : MEMBER (ADMN)

ANI

THE HON BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(JUDL)
The Tribunal made the following Order:-

Heard learned counsel for both the parties. M.A.909/93 contains a prayer from the respondents for extention of time for implementation of the judgment in O.A.584/92. It is stated that the respondents filed as a revuew petition which was dismissed on 9.9.93. After obtaining approval from the Ministry of Law, they filed an SLP in the Supreme Court. Under these circumstances, their prayer is that time may be given to them to implement the judgment by 31-3-94.

2. Mr.Krishna Devan opposes the MA and states that because the applicant came before the Tribunal with contempt petition, the respondents are seeking time merely for the purpose of delaying implementation of the judgment.

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- 3. We have heard both the parties. We deem it just and proper to allow the MA and grant time to the respondents till 31-3-94 to comply with the judgment in OA 58 N/92. M.A.909/93 thus disposed of.
- 4. So far as CP 83/93 is concerned let it be listed for orders on 5th April, 1994.

Deputy Registrar(J) C.C.

To

- 1. The Superintendent of Post Offices, Kurnool Division, Kurnool.
- The Postmaster General, A.P. Southern Region, Kurnool-5.
- 3. The Director General of Posts, New Delhi.
- 4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
- 5. One copy to Mr. Krishna Devan, Advocate, CAT. Hyd.
- 6. One spare copy.

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